

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.5 - IA/747(AHM)2024
in
CP(IB) 77 of 2018

Proceedings under Section 10 IBC

IN THE MATTER OF:

API Industries Pvt Ltd
V/s
State Bank of India

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kiran Shah, FCA
For the Respondent :

ORDER

IA/747(AHM)2024

Heard Learned FCA for the applicant.

Extension of liquidation period is granted for two months. We direct the SSC Members to take necessary decision regarding the pending matters and distribution within one-month. No further extension will be given by this Tribunal. In view of the above, IA 747 of 2024 is disposed-off.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)